

SB

A

15/10

OA 668/2001

(Gr. C, Code 28 ci)

Sh. B. P. Koli, Thane

In person

Vls.

Central Railway @ Anr.

28/11

7) 10-12-2001

Ld. counsel Shri V.S. Singh, states that he is now appearing for the applicant who earlier appeared in person. He ~~seeks~~ says that the matter will need considerable amendment/s as ~~it~~ ^{it} was drafted by the applicant and seeks time to make amendments.

For convenience of both sides, it is better that he files a fresh O.A.

Ld. counsel for respondents, Shri V.D. Vadhankar is heard, who states that the O.A. ^{deserves to} be dismissed on merits. However, that aspect will be gone into later. At present, as sought by the Ld. counsel for Applicant, he is allowed to withdraw this O.A. with liberty to file a fresh O.A. within one month on the same subject. The issue of limitation will remain open on both sides.

The O.A. is disposed of accordingly. No costs.

B. N. Bahadur
(B. N. Bahadur)
MCA

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at 10/12/01
under ~~the~~ ^{the} ~~order~~ ^{order} attached
to Applicant/Respondent(s)
on 10/11/02

24/11/02